

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.283 of 2007**

Thursday, this the 3rd day of May, 2007

**CORAM :**

**HON'BLE MR. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN**

Indira  
Unniyambath House,  
Post Shornur,  
Manjiakkad : **Applicant**

(By Advocate Mr. Harisharma.M )

**Versus**

1. The General Manager,  
Southern Railway,  
Headquarters Office, Park Town P.O.  
Chennai
2. The Divisional Railway Manager  
Southern Railway, Palakkad Division  
Palakkad
3. The Divisional Personnel Officer,  
Southern Railway, Palakkad Division  
Palakkad
4. Shoba  
Behind Ayyappa Temple,  
Meleppuram Old Colony, Olavakkode  
Palakkad
5. Sreejith @ Appu,  
Minor represented by the 4th respondent mother  
Behind Ayyappa Temple, Meleppuram Old Colony,  
Olavakkode, Palakkad
6. Padmakshy  
Naduulathethil House, Manjikkad, Shornur,  
Ottapalam Taluk : **Respondents**

(By Advocate Mr. Thomas Mathew Nellimoottil )

The application having been heard on 03.05.2007, the  
Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Mr. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN**

Annexure A-5 representation dated 25.05.2005 is pending before the Divisional Railway Manager. A legal notice dated 31.08.2006 issued to him has not been properly acted upon. Under this circumstances, the applicant has come before this Tribunal.

2. The dispute was between two women and validity of marriage that has been conducted by the deceased railway employee. The learned counsel for applicant submits that the matter was to be adjudicated only by a Civil Court, and Annexure A-1 judgment of the Munsiff's Court upheld her stand and the applicant is entitled to receive the benefits as admissible to dependents of the deceased railway employee.

3. Mr. Thomas Mathew Nellimoottil, learned counsel for respondents submits that this is a case where administration has to look into the aspects in the light of the judgment of the Munsiff's Court. If the judgment has attained finality, the impact thereof requires to be examined, with expedition.

4. The respondents are granted three months time from the date of receipt of a copy of this order to act upon and render a decision. The applicant and any other person affected

will be apprised of the decision within that time, if necessary after hearing them.

5. The OA is disposed of as above. No costs.

Dated, the 3rd May, 2007.



M. RAMACHANDRAN(J)  
VICE CHAIRMAN

vs